

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE CREDITORS OF INNOVENTIVE INDUSTRIES LIMITED	
Relevant particulars	
1	Name Of Corporate Debtor Innoventive Industries Limited
2	Date of incorporation of corporate debtor August 22, 1991
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies (Pune) under the Companies Act, 1956
4	Corporate identity number / limited liability identification number of corporate debtor L29309PN1991PLC063045
5	Address of the registered office and principal office (if any) of corporate debtor Gat no. 56/4/5, Pimple Jagtap, Taluka Shirur, Pune- 412 208
6	Insolvency commencement date in respect of corporate debtor 17th January 2017
7	Estimated date of closure of insolvency resolution Process 180 days from date of commencement of resolution process which is 16th July 2017
8	Name, address, email address and the registration number of the interim resolution professional Name: Dhinal Shah; Address: Ernst & Young LLP C-401, 4th Floor, Panchshil Tech Park, Yerwada, (Near Don Bosco School), Pune 411006 Registration no. IBB/IPA-01/2016-17/15 Email id: irp.innoventive@in.ey.com
9	Last date for submission of claims 31st January 2017
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the Innoventive Industries Limited on 17th January 2017.</p> <p>The creditors of Innoventive Industries Limited, are hereby called upon to submit a proof of their claims on or before 31st January 2017 to the interim resolution professional at the address mentioned against item 8.</p> <p>The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p>Date and Place: 20th January 2017, Pune</p>	